

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/206 /2011-209 /2011 - EX[DB]

Date 13/06/2012

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S INFRAGRO INDUSTRIES LTD.,
P.O. MATHKHERA RAMPUR UTTAR PRADESH.
M/S INFRAGRO INDUSTRIES LTD.,

Appellant
Vs
Respondent

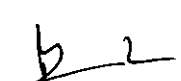
C.C.E. MEERUT II

I am directed to transmit herewith a certified copy of **Final order No. A/663-666** 2012 EX[DB] dated 11-6-2012
passed by the Tribunal under **Section 35-C(1) of Central Excises Act, 1944**


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent
C.C.E. MEERUT II
OPP. SAHEED PARK (NEAR
ASHOK KI LAT) DELHI ROAD,
MEERUT (UP)
2. Adv. / Consult
MR.LASA CONSULTANCY (P) LTD.
C-15, 16, HARTHALA INDUSTRIAL AREA, KANTH ROAD, MORADABAD (UP)
3. C.D.R
4. Bar association. CESTAT. New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi-3
7. Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file


Assistant Registrar
(Excise Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi.
Court No. 1

Date of hearing/decision: 11.06.2012

Excise Appeal Nos. 206 to 209 of 2011

M/s Infragro Industries Ltd.

Appellants

Vs.

CCE, Meerut-II

Respondent

None for the appellant.

Present Sh. I. Baig, AR for the respondent.

FINAL ORDER No. A/663-666/2012 EX(BR)
As per the report of the Registrar as well as the Id. DR for the respondent the appellant have not complied with the condition of pre-deposit in terms of the order dated 10.04.2012. Neither the appellant nor his representative is present either to seek extension of time or to explain as to why the order has not been complied. Therefore, we have ~~left~~ no alternative to reject the appeals due to non compliance of provision of Section 35F of the Central Excise Act.

(Justice Ajit Bharihoke)
President

(Rakesh Kumar)
Member (Technical)

Pant